F. No. 12-49 **/ CESTAT/CPIO-ND/VPP/2017**
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 02/06/17

ID No. 12-49/17

To,

Sh. Brijesh Kumar
107-T, DIZ, Area,
Sec-4, B.K.S. Marg
New Delhi - 110081

Subject: Information under Right to Information Act 2005.

Sir,

Please refer to your RTI application No. — Dt. 16/05/17 and our ID No. 12-49/17 the information received from (RCAdmn) containing 01 Page is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. — (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

(V.P. Pandey)
Central Public Information Officer

01

CUSTOMS, EXCISE & SERVICE ... NEW DE... 185 ... - 5 JUN 2017 ... SIGN. (DISPATCH SECTION)

Sir,

Reference to the RTI application no. nil dated 27.03.17 filed by Sh. Brijesh Kumar Ex P.A., O/o M/o State for Social Justice & Empowerment and CPIO CESTAT New Delhi letter no.12-49/CESTAT/CPIO-ND/VPP/2017 dated 16.05.17, it is stated that this Tribunal has not deputed any officer/staff from the PSUs to work 'informally'.

Yours faithfully,

(Bineesh Kumar K.S.)
Dy. Registrar (Admn.)

To

Sh. V.P. Pandey, Assistant Registrar/CPIO, CESTAT, New Delhi

F. No. 12-49 **/ CESTAT/CPIO-ND/VPP/2017**
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated:- 16/05/17
ID No. 12-49/17

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application No. — dated 16/05/17 of Shri /Smt. ~~Brijesh Kumar~~ under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. — dated. 16/5/17 CPIO ID No. 12-49/17 is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before 30/05/17 directly to the applicant and intimate the undersigned within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulated on 23.05.2013

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.

(V.P. Pandey)
Central Public Information Officer

Copy to:

1. DR(A) 18/5/17.
2. _____
3. _____
4. _____
5. बृजेश कुमार
पूर्व दिल्ली सचिव
107-T-सेक्टर-4 सी, आई जेड
एरिया बाबा हाड़ा सिंह मार्ग
नई दिल्ली - 110001

16 MAY 2017
SIGN (DISPATCH SECTION)

ID NO – 12-49/2017

आरटीआई मामला

फाइल संख्या : आर-20011/65/2017- ए. डी.।सी (सेस्टेट)

भारत सरकार

वित्त मत्रांलय

राजस्व विभाग

***

नई दिल्ली, नॉर्थ ब्लॉक

दिनांक: २६ अप्रैल, २०१७

सेवा में

केंद्रीय सार्वजनिक सूचना अधिकारी
सेस्टेट , पश्चिम ब्लॉक न. २
आर के पुरम, नई दिल्ली- ६६

विषय : सुचना का अधिकार अधिनियम २००५ के तहत, श्री बृजेश कुमार से प्राप्त आरटीआई आवेदन, दिनांकित २७.०३.२०१७ के सन्दर्भ में ।

महोदय,

कृपया उपर्युक्त विषय पर आरटीआई सेल से प्राप्त कार्यालय ज्ञापन संख्या ४३८३७२/२०१७-आरटीआई सेल , दिनांकित १८.०४.२०१७ तथा इसके साथ संलग्न श्री बृजेश कुमार के आरटीआई आवेदन, दिनांकित २७.०३.२०१७ को देखें। आवेदन में उल्लिखित मामले आपके कार्यालय से संबंधित हैं, इसलिए सुचना के अधिकार अधिनियम, २००५ की धारा ६ (३) के तहत आपको उक्त आवेदन हस्तांतरित किया जाता है । आपसे यह भी अनुरोध किया जाता है कि अपेक्षित जानकारी सीधे आवेदक को प्रदान की जाये तथा अंतिम उत्तर की एक प्रति रिकॉर्ड के लिए इस कार्यालय को भी पृष्ठांकित की जाये।

संलग्न: उपरोक्त अनुसार

भवदीय

(शमीक भौमिक)
केंद्रीय सार्वजनिक सूचना अधिकारी
फोन : २३०९५३५९

1772

20011/65/2017

No: 428360 /2017-RTI Cell

Government of India

Ministry of Finance

Department of Revenue

*****

North Block, New Delhi

Dated: 18/4/17

OFFICE MEMORANDUM

Subject: As mentioned in RTI application

Please find enclosed herewith an RTI Application/~~Appeal received~~ in the RTI Cell on date 17/4/17 from: O/o Expenditure dated 12/4/17 in respect of Shri/~~Smt/ Ms~~ Brijesh Kumar regarding ~~the matter~~ as mentioned which concerns the CPIO/~~Appellate Authority~~.

2. The RTI Application/~~Appeal~~ is being ~~transferred~~/forwarded to the ..... after going through the allocation of Business Rules of the Government of India/Induction material of the Department of Revenue as the subject matter pertains to the above mentioned Ministry/Department/Office/CPIO.

3. Final reply may be sent to the applicant directly by the concerned CPIO/Appellate Authority within the stipulated time frame under the RTI Act, 2005. A copy of the final reply may also be endorsed to this cell for information.

Encl: as above

Shashi Arora
18/4/17
(Shashi Arora)
Section Officer, RTI Cell
Tel:23095588

To

1. US (Ad.1B)
2. US (ITCC)
3. US (Ad-9)
4. US (ASH)
5. US (AT)

18/4
CE)

1286066/2017/US (HR-I A&B)

सं. 11/15(08)/2017-आरटीआई

वित्त मंत्रालय

व्यय विभाग

आरटीआई प्रकोष्ठ

नॉर्थ ब्लॉक, नई दिल्ली

दिनांक: 12.04. 2017.

कार्यालय ज्ञापन

विषय: सूचना का अधिकार अधिनियम, 2005 के तहत **Shri Brijesh Kumar, New Delhi,** से प्राप्त आरटीआई आवेदन के संबंध में।

अधोहस्ताक्षरी को उपर्युक्त विषय पर सूचना का अधिकार अधिनियम, 2005 के तहत दिनांक 11.04.2017 को इस विभाग के आरटीआई प्रकोष्ठ में प्राप्त **Shri Brijesh Kumar,** के दिनांक 27.03.2017 के आरटीआई आवेदन की प्रति में माननीय राज्य मंत्री श्री अर्जुन राम मेघवाल के कार्यालयो / से संबन्धित उपक्रम/ सस्थान द्वारा प्राप्त कराए गए अनौपचारिक स्टाफ को विशेष सुविधाओ के संबंध में जानकारी हेतु इस का. ज्ञा. के साथ अग्रेषित करने का निदेश हुआ है। जो इस विभाग के Admn and GAD अनुभाग/प्रभाग से संबंधित है। आवेदक ने 10/- रूपये का भुगतान किया है।

2. चूंकि विषय-वस्तु D/o Financial Services, D/o Economic Affairs, D/o Revenue, D/o Investment & Public Assests and Management से भी संबंधित है, सूचना सीधे आवेदक को प्रस्तुत किए जाने के अनुरोध के साथ उन्हें सूचना का अधिकार अधिनियम, 2005 की धारा 6(3) के तहत उक्त आवेदन हस्तांतरित किया जाता है।

3. प्रभाग/अनुभाग के संबंधि केन्द्रीय लोक सूचना अधिकारी द्वारा अंतिम उत्तर नियत समय-सीमा में सीधे आवेदक को भेजा जाए। अंतिम उत्तर की एक प्रति रिकार्ड के लिए आरटीआई प्रकोष्ठ को भी पृष्ठांकित की जाए।

436086/17-RTI
13/04/17

13/4/17
SNRG.

वी. वी. सुनादा
(सुनादा विनोदिनी)
अनुभाग अधिकारी, आर.टी.आई सेल
फोन: 23095646

To

(i) Shri S.K. Biswas, Under Secretary (Admn)&CPIO, D/o Expenditure. North Block, New Delhi.

(ii) Shri L.K. Trivedi, Under Secretary, (GAD) &CPIO, D/o Expenditure. North Block, New Delhi.

(iii) Ms Jasmine James, Under Secretary & CPIO, RTI Cell, Department of Financial Services, Jeevan Deep Building, Parliament Street, NewDelhi.

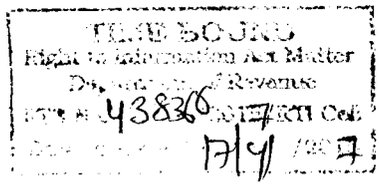
(iv) Shri G K Sinha, US (Admn V & Coord), & CPIO, Ministry of Finance, Department of Economic Affairs, R.No. 63, North Block, New Delhi

(v) Sh. V. Sreekumar, US (RTI), & CPIO, Ministry of Finance, Department of Revenue, North Block, New Delhi.

(vi) Smt Kalyani Mishra, Director & APIO, Deptt of Investment & Public Assests Management, Ministry of Finance, 2nd Floor, BlockNo. 11, CGO Complex, New Delhi.

US, Ad.1(B)
ITCC
CX-9
CASH/CAT
17/4/17

Copy to : Shri Brijesh Kumar, 107-T, D.I.Z Area, Sector-4, Baba Kharak Singh Marg, New Delhi-110001, with the advice to contact the above public Authority for further information in the matter.



भारतीय डाक विभाग
कार्यालय निदेशक, प्रधान डाकघर, नई दिल्ली–110001

सेवा में

केन्द्रीय लोक जन सूचना अधिकारी
वित मंत्रालय, Dept of expenditure
नार्थ ब्लाक, रायसीना हिल
नई दिल्ली – 110001

पत्रांकः–बी–2/विविध–875/सू0 का अ0 अधि0'05/2016–17 दिनांक: 31-03-2017

विषयः– **सूचना का अधिकार अधिनियम–2005 के अन्तर्गत मांगी गई सूचना।**

आपको यह सूचित किया जाता है कि दिनांक 27-03-2017 को **श्री बृजेश कुमार, 107-T डी आई जेड एरिया, सेक्टर-4, बाबा खड़क सिंह मार्ग, नई दिल्ली-110001** का आवेदन पत्र, दिनांक 27-03-2017, इस कार्यालय में प्राप्त हुआ जिसके सदर्भ में सूचना का अधिकार अधिनियम 2005 के अंतर्गत, प्राप्त आवेदन पत्र आपको इस आशय के साथ प्रेषित किया जाता ह कि आप **वांछित सूचना आवेदक को सीधे उपलब्ध कराएँ**, क्योंकि यह आपके कार्यालय से संबंधित है। अतः सूचना का अधिकार अधिनियम 2005 के **सेक्शन** 6(3) के अंतर्गत उपरोक्त आवेदन आपको स्थानांतरित किया जाता है।

आवेदक द्वारा प्रस्तुत 10 रु. का पोस्टल ऑर्डर (नं. 38एफ 161964) इस पत्र के साथ संलग्न है।

संलग्नक : यथोक्त

US+CPIO DEA/DoR/ Admn3/CGAD/ DIPAM/DPS. P.Y.S 11/4/17.

(शिवराज खिंडिमठ)
कें. स. लो. सू. अ. एवं
सहायक निदेशक (प्रशासन)
प्रधान डाकघर, नई दिल्ली–110001

प्रतिलिपि :–

श्री बृजेश कुमार, 107-T, डी आई जेड एरिया, सेक्टर-4, बाबा खड़क सिंह मार्ग, नई दिल्ली -110001 –/को सूचनार्थ।

11/15(08)/2017-RTI

(875)

दिनांक : 27.03.2017

(41)

प्रेषक : बृजेश कुमार
पूर्व निजी सचिव, श्री विजय सांपला
माननीय संसद सदस्य रहने के दौरान एवं जो कि
वर्तमान में माननीय राज्यमंत्री भारत सरकार हैं
107-T सेक्टर-4, डी आई जेड एरिया
बाबा खड़क सिंह मार्ग, नई दिल्ली-110001
मो. 09891572343 ई-मेल : brijeshrti@gmail.com

प्रेषिती : केंद्रीय जनसूचना अधिकारी
Ministry of Finance
North Block, Raisina Hill.
New Delhi - 110001

विषय : सूचना का अधिकार अधिनियम 2005 की धारा 6 के अंतर्गत सूचना।

नोट : **यह सूचना का आवेदन केवल माननीय ~~मंत्री/राज्यमंत्री (स्वतंत्र प्रभार)~~/राज्यमंत्री के कार्यालयों में मंत्रालयों/विभाग एवं मंत्रालय से संबंधित संस्थान/उपक्रम द्वारा प्राप्त कराए गए अनौपचारिक (informal) स्टाफ एवं अतिरिक्त उपलब्ध कराई विशेष सुविधाओं से संबंधित है। कृपया औपचारिक (Formal) स्टाफ से संबंधित सूचना को सम्मिलित न किया जाए।**

संदर्भ Sh. Arjun Ram Meghwal ... माननीय ~~मंत्री/राज्यमंत्री (स्वतंत्र प्रभार)~~/राज्यमंत्री, M/o - FINANCE ..... भारत सरकार को मंत्रालय/विभाग एवं मंत्रालय से संबंधित उपक्रम/संस्थान द्वारा अनौपचारिक रूप से प्राप्त करवाई गई विशेष सुविधाओं से संबंधित।

आदरणीय महोदय,

कृपया निम्नांकित सूचना एवं उस सूचना, जिसका अनुरोध सूचना का अधिकार अधिनियम 2005 की धारा 6 के अंतर्गत किया गया है, के सभी प्रत्येक बिंदु के उत्तर की पुष्टि में भलीभांति प्रमाणिक दस्तावेजों/अभिलेखों की विधिवत प्रमाणित छायाप्रतियों सहित सूचना उपलब्ध कराएं एवं मुझे संबंधित कार्यालय से मूल अभिलेख/दस्तावेज अवलोकित/निरीक्षण करने की अनुमति प्रदान की जाए जिससे कि कार्यालय में मौलिक अभिलेख/दस्तावेज के निरीक्षण उपरांत मांगी गयी विशेष सूचना की यथाविधि प्रमाणित मूल दस्तावेजों/अभिलेखों की मांगानुसार देय शुल्क भुगतान कर प्रमाणित छायाप्रति प्राप्त कर सकूं।

1. उपरोक्त संदर्भ में आपके मंत्रालय/विभाग एवं मंत्रालय से संबंधित उपक्रम/संस्थान के द्वारा उपरोक्त माननीय ~~मंत्री/राज्यमंत्री (स्वतंत्र प्रभार)~~/राज्यमंत्री को उनके कार्यालयों में अनौपचारिक स्टाफ में उपलब्ध करवाए गए कर्मचारियों एवं अधिकारियों से संबंधित निम्न उपबिंदुओं पर सूचना को उपलब्ध करवाया जाए।

(क) कुल कितने कर्मचारी व अधिकारी उपलब्ध करवाए गए हैं कृपया प्रत्येक का नाम, पदनाम सहित संपूर्ण विवरण को उपलब्ध करवाया जाए।

(ख) उपरोक्त कर्मचारी एवं अधिकारी मंत्रालय/विभाग एवं मंत्रालय से संबंधित उपक्रम/संस्थान से संबद्ध है जहां से वह उपरोक्त माननीय ~~मंत्री/राज्यमंत्री (स्वतंत्र प्रभार)~~/राज्यमंत्री की सहायता करने के लिए उपलब्ध करवाए गए हैं उससे संबंधित सूचना तथा उपरोक्त कर्मचारी एवं अधिकारी को कब से उपलब्ध करवाया गया है। कृपया प्रत्येक से संबंधित दिनांक सहित संपूर्ण विवरण उपलब्ध करवाएं।

(ग) उपरोक्त कर्मचारियों एवं अधिकारियों को अब तक वेतन में कितनी राशि आपके मंत्रालय/विभाग एवं मंत्रालय से संबंधित उपक्रम/संस्थान द्वारा जारी की गयी है। कृपया प्रत्येक से संबंधित संपूर्ण विवरण उपलब्ध करवाएं।

(घ) उपरोक्त कर्मचारियों एवं अधिकारियों को वेतन के अतिरिक्त अन्य भत्ता/राशि जिनमें यात्रा भत्ता, हवाई यात्रा, मोबाईल/टेलीफोन बिल इत्यादि शामिल हैं, को आपके मंत्रालय/विभाग एवं मंत्रालय से संबंधित उपक्रम/संस्थान द्वारा प्रदान किया गया है, तो कृपया प्रत्येक से संबंधित संपूर्ण विवरण उपलब्ध करवाएं।

2. उपरोक्त संदर्भ में आपके मंत्रालय/विभाग एवं मंत्रालय से संबंधित उपक्रम/संस्थान के द्वारा उपरोक्त माननीय ~~मंत्री/राज्यमंत्री (स्वतंत्र~~

BRIJESH KUMAR
R.T.I. Activist
107-T, D.I.Z. Area,
Sec-4, B.K.S. Marg,
New Delhi-110001

क्रमश:...2

~~प्रभार~~)/राज्यमंत्री को एवं उनके मातहत कर्मचारियों एवं अधिकारियों को कितनी बार कब-से-कब तक गाड़ी/टैक्सी की सुविधा प्रदान की गई है कृपया प्रत्येक से संबंधित संपूर्ण विवरण उपलब्ध करवाएं।

3. उपरोक्त बिंदुओं के ध्यानार्थ अनौपचारिक रूप से उपलब्ध कराई गई उपरोक्त विशेष सुविधाओं को जिस भी नियम, कानून, दिशा-निर्देश, प्रक्रिया, मैनुअल आदि के अंतर्गत आपके मंत्रालय/विभाग एवं मंत्रालय से संबंधित उपक्रम/संस्थान द्वारा प्रदान किया गया है, तो कृपया प्रत्येक से संबंधित संपूर्ण विवरण उपलब्ध करवाएं।

4. उपरोक्त बिंदुओं के ध्यानार्थ अनौपचारिक रूप से उपलब्ध कराई गई प्रत्येक उपरोक्त विशेष सुविधाओं को उपलब्ध करवाते समय कार्मिक एवं प्रशिक्षण विभाग के कार्यालय ज्ञापन संख्या 44011/4(S)/2007-East(B) दिनांक 22.2.2010 और लोक उद्यम विभाग के ज्ञापन संख्या 18(14)/2001-GM-GL-35 दिनांक 1.2.2002 को ध्यान में रखकर उपलब्ध करवायी गई है, तो उस विशेष परिस्थिति का वर्णन कर संपूर्ण सूचना को उपलब्ध करवाएं।

5. कृपया आप अपने मंत्रालय/विभाग एवं मंत्रालय से संबंधित उपक्रम/संस्थान के उन अधिकारियों के नाम व पदनाम बताएं जिन्होंने उपरोक्त लाभ व विशेष सुविधाएं उपरोक्त माननीय ~~मंत्री/सन्यमंत्री (स्वतंत्र प्रभार)~~/राज्यमंत्री को उपलब्ध करवाने में सहयोग/स्वीकृति प्रदान की है तथा उक्त लाभ व विशेष सुविधाएं दिलाने में इन्होंने अगर निर्धारित प्रक्रिया का पालन नहीं किया है, तो इन अधिकारियों के विरुद्ध जो भी विभागीय कार्यवाही की जा सकती है इस संबंध में जो भी नियम, कानून, दिशा-निर्देश, प्रक्रिया, मैनुअल आदि लागू होते हों, कृपया इससे संबंधित संपूर्ण विवरण सहित सूचना उपलब्ध करवाएं।

6. कृपया मुझे उक्त आवेदन से संबंधित समस्त दस्तावेज/कागजात, जिसमें Noting Position, Correspondence Position एवं अन्य पत्रावली जो भी हो उनकी प्रतियों को उपलब्ध करवाया जाए एवं सूचना का अधिकार अधिनियम 2005 की धारा 2(J) के अंतर्गत अवलोकन/निरिक्षण करने की अनुमति प्रदान की जाए।

यदि मांगी गई सूचना आपके विभाग/कार्यालय से संबंधित न हो, तो सूचना का अधिकार अधिनियम 2005 की धारा 6(3) का संज्ञान लेते हुए मेरा आवेदन संबंधित लोक सूचना अधिकारी को पांच दिनों की समय अवधि के अंतर्गत हस्तांरित करें। साथ ही अधिनियम के प्रावधानों के अंतर्गत सूचना उपलब्ध करवाते समय प्रथम अपीलीय अधिकारी का नाम, पता व फोन नं. सहित अवश्य बताएं व कृपया इस संबंध में कोई प्रतिकूल निर्णय लिए जाने के पूर्व मुझे अथवा मेरे अधिकृत प्रतिनिधि को सुनवाई का अवसर प्रदान करें।

अत: आपसे अनुरोध है कि मांगी गई सूचना को क्रमवार प्रत्येक बिंदुओं पर सुसंगत सूचना को उपलब्ध कराने का कष्ट करें। इस आवेदन पत्र के साथ आवेदन शुल्क रु. 10 का भारतीय पोस्टल ऑर्डर/नकद जिसका नं. 38F.1619.64..... है, को संलग्न कर रहा हूं।

सादर,

धन्यवाद

स्थान : नई दिल्ली

दिनांक : 27.03.2017

आवेदक

(बृजेश कुमार)

सूचना का अधिकार कार्यकर्ता

नेशनल शेड्यूल्ड कास्ट्स फाइनेंस एंड डेवलपमेंट कार्पोरेशन
(भारत सरकार का उपक्रम)
National Scheduled Castes Finance and Development Corporation
(A Govt. of India Undertaking)

No.:NSFDC/ADMN./467/14-15/ 3399

2nd December, 2014

CIN: U93000DL1989NPL034967

Shri Brijesh Kumar
Addl. PS to MoS
O/o Minister of State for Social Justice & Empowerment
Shastri Bhawan
New Delhi

Sir,

Please refer to your fax dated 25.11.2014 regarding continuation of the vehicle attached to the office of MoS till the Parliament session is going on.

In this connection, approval of Competent Authority is hereby conveyed for continuing with the services till the conclusion of the Parliament session i.e. on 23.12.2014, as an exceptional case. Copies of the Office Memorandum No.44011/4(s)/2007-East (B) dated 22.02.10 of DOPT and No.18(14)/2001-GM-GL-35 dated 01.02.2002 of Dept. of Public Enterprises (DPE) are enclosed for reference please.

Thanking you,

Yours sincerely,

(DEVANAND)
Dy General Manager

Encls. : As above.

पंजीकृत एवं प्र. का. : 14वीं मंजिल, स्कोप मीनार, कोर 1 और 2, लक्ष्मी नगर जिला केन्द्र, लक्ष्मी नगर, दिल्ली–110092
Regd. & H.O.: 14th Floor, SCOPE Minar, Core - 1 & 2, Laxmi Nagar District Centre, Laxmi Nagar, Delhi-110092
दूरभाष/Tel. : 22054391, 22054392, 22054394, 22054396 फैक्स/Fax : 22054395, 22054349
E-mail: nsfdc@bol.net.in • Website: www.nsfdc.nic.in

278/C

MOST IMMEDIATE

No.44011/4(s)/2007-Estt.(B)
Government of India
Ministry of Personnel, Public Grievances & Pensions
Department of Personnel & Training
*****

New Delhi, dated the 22nd February, 2010

OFFICE MEMORANDUM

Subject : Utilisation of the facilities of Central Public Sector Enterprises (CPSEs) – Instructions regarding.

The undersigned is directed to say that the utilization of facilities from Central Public Sector Enterprises by officials of Ministries/Departments administering the respective CPSEs has been under the review of the Government. The issue was considered by the Committee of Secretaries and thereafter by a smaller group of Secretaries consisting of Secretary(DOP&T), Secretary (Expenditure) and Secretary, Department of Public Enterprises. Comments and views of various Ministries were obtained.

2. It is noted that the Government has already liberalized procurement of computers for official purpose and laptops can be given to Deputy Secretary and above levels on functional requirement basis. Reimbursement of telephone charges has been fixed at a liberal scale. Purchase of new vehicles on functional requirement is being permitted and instructions also exist for hiring of private vehicles to augment the Government fleet to meet functional requirements. Facilities like fax, AC etc. to individual officers are provided by the concerned Ministries as per requirements. The ceiling on consumption of diesel/petrol in staff car has been fixed at a reasonable level. Therefore, the existing instructions already cater to the issue of providing requisite facilities to officers based on the requirements of modernising Government offices.

3. On the findings of the above Committee, the Government has decided that there is no need to access any infrastructure facilities of the CPSEs by the officials of the Central Government. The Ministries/Departments are accordingly requested to issue suitable instructions to all concerned for not utilising the infrastructure of any CPSEs by the officers/staff in the Government Departments and that any such use shall attract suitable action against them. Any manpower/other facilities from CPSEs already being availed by the Ministries/Departments will be returned by the concerned Ministries at the earliest and definitely before 31st March 2010. If, for any exceptional circumstances, any officer, for a bonafide purpose related with official duties connected with the CPSE entrusted to him, has to utilise the facility from a CPSE, the Secretary in the Ministry/Department will have to authorise such usage for specific period after careful assessment of the situation.

It is clarified that the above guidelines shall also be applicable to use of facilities from autonomous organizations under the Government.

(C.A. Subramanian)
Director (E-II)

To

The Secretaries of all the Ministries/Departments of the Government of India.

Copy to :

(i) The Cabinet Secretariat w.r.t. their ID No.252/2/1/2008-CA.III dated 5.2.2010.
(ii) D/o Public Enterprises.
(iii) AVD. I Section, DOPT w.r.t. its file No.104/71/2006-AVD.I.
(iv) The Central Vigilance Commission.

भारी उद्योग और लोक उद्यम मंत्रालय
लोक उद्यम विभाग
GOVERNMENT OF INDIA
MINISTRY OF HEAVY INDUSTRIES & PUBLIC ENTERPRISES
DEPARTMENT OF PUBLIC ENTERPRISES

लोक उद्यम भवन
PUBLIC ENTERPRISES BHAVAN,
ब्लाक नं. 14, सी. जी. ओ. कम्पलेक्स, लोदी रोड,
BLOCK NO. 14, CGO COMPLEX, LODI ROAD

No. 18(14)/2001-GM-GL-35 नई दिल्ली/NEW DELHI, the 1st February, 2002

OFFICE MEMORANDUM

Subject: ... arrangements.

The Expenditure Reforms Commission in its Tenth Report relating to the Department of Expenditure has made general recommendations which are not covered under various reports submitted by the Commission. One such recommendation relates to 'informal arrangements' and is reproduced below:-

7.41 There should be a prohibition on drafting of officials from the PSUs to work "informally" in the offices of ministers/ministries; that is to say, an arrangement by which they continue to draw their emoluments from their parent organisations but work in a ministry or are attached to the offices of ministers. If any minister/ ministry needs staff in excess of the sanctioned strength, then it would have to be justified before the Cabinet.

2. All the administrative Ministries/Departments are requested to take note of the above recommendations for information and guidance. The Public Enterprises under their administrative control may also be advised suitably in the matter.

(C.C. Unnikrishnan)
Deputy Secretary to the Govt. of India
Phone: 4360624

All administrative Ministries/Departments
(Secretaries by name)

Copy to:-

1. Ministry of Finance, Department of Expenditure, (Ms. Usha Mathur, Joint Secretary), North Block, New Delhi with reference to D.O. No. 1(91)E-Coord./2001 dated 29.11.2001.
2. Financial Advisers of all administrative Ministries/Departments.
3. Chief Executives of all Central Public Enterprises.
4. Heads of Divisions in DPE.

(C.C. Unnikrishnan)
Deputy Secretary to the Govt. of India

भारतीय डाक विभाग
कार्यालय निदेशक, प्रधान डाकघर, नई दिल्ली–110001

सेवा में

केन्द्रीय लोक जन सूचना अधिकारी
वित्त मंत्रालय, Dept of expenditure
नार्थ ब्लाक, रायसीना हिल
नई दिल्ली – 110001

05 APR 2017

पत्रांकः–बी–2/विविध–841/सू0 का अ0 अधि0'05/2016–17 दिनांकः 31-03-2017

विषयः– **सूचना का अधिकार अधिनियम–2005 के अन्तर्गत मांगी गई सूचना।**

आपको यह सूचित किया जाता है कि दिनांक 27-03-2017 को **श्री बृजेश कुमार, 107-T डी आई जेड एरिया, सेक्टर-4, बाबा खड़क सिंह मार्ग, नई दिल्ली-110001** का आवेदन पत्र, दिनांक 27-03-2017, **इस कार्यालय में** प्राप्त हुआ **जिस**के सदर्भ में सूचना का अधिकार अधिनियम 2005 के अंतर्गत, प्राप्त आवेदन पत्र आपको इस आशय के साथ प्रेषित किया जाता ह कि आप **वांछित सूचना आवेदक को सीधे उपलब्ध कराएँ,** क्योंकि यह आपके कार्यालय से संबंधित है। अतः सूचना का अधिकार अधिनियम 2005 के **सेक्शन** 6(3) के अंतर्गत उपरोक्त आवेदन आपको स्थानांतरित किया जाता है।

आवेदक द्वारा प्रस्तुत 10 रु. का पोस्टल ऑर्डर (नं. 38एफ 161930) इस पत्र के साथ संलग्न है।

संलग्नक : यथोक्त

(शिवराज खिडिमठ)
कें. स. लो. सू. अ. एवं
सहायक निदेशक (प्रशासन)
प्रधान डाकघर, नई दिल्ली–110001

प्रतिलिपि :–

श्री बृजेश कुमार, 107-T, डी आई जेड एरिया, सेक्टर-4, बाबा खड़क सिंह मार्ग, नई दिल्ली -110001 – को सूचनार्थ।

अनाकाम्य
NOT NEGOTIABLE

भारतीय पोस्टल आर्डर
INDIAN POSTAL ORDER

डाक महानिदेशक DIRECTOR GENERAL OF POSTS.

PAY TO _____

_____ को

इस रुपए की रकम THE SUM OF RUPEES TEN ONLY

₹ 10

AT THE POST OFFICE AT

_____

के डाकघर में अदा करें।

डाक टिकट
POSTAGE STAMPS

_____
पोस्ट मास्टर POSTMASTER

कमीशन COMMISSION रुपया 1 RUPEE

प्रेषक अपना नाम और पता यहां लिखे दे।
SENDER MAY FILL IN HIS NAME AND ADDRESS HERE.

_____

_____

_____

इस रेखा के नीचे कुछ न लिखिए DO NOT WRITE BELOW THIS LINE

38F 161964

F. No. 12-50 **/ CESTAT/CPIO-ND/VPP/2017**
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 19/06/17
ID No. 12-50/17

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

Subject: Information under Right to Information Act 2005.

Sir,

Please refer to your RTI application No. 10468/17 Dt. 19/5/17 and our ID No. 12-50/17 the information received from PA to Registrar containing 144 Pages is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 288/— (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

→ Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

(V.P. Pandey)
Central Public Information Officer

Information which lies in CESTAT, Chennai may be gathered from there CPIOs are available there.

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI-110066
ISSUED ON
22 JUN 2017
SIGN. (DISPATCH SECTION)

Customs Excise & Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi – 66

Dated : 19.06.2017
CPIO I.D. No. 12-50/2017

Sub: Information under the RTI Act, 2005 – reg.

With reference to the RTI application no. RTI/P-195/10468/17 dated 19.5.2017 filed by Shri R.K. Jain in CPIO I.D. No. 12-50/2017, I am directed to inform you that the relevant information pertaining to Registrar office is as under:

(A) The relevant copies of the notesheets of roster file from 1.10.2016 to 31.12.2016 (Pg.No. 206-268)-63 pages is enclosed herewith. The notesheets of roster file 2017 from pages 1 to 27 has already been provided to the applicant vide CPIO I.D. No. 11-128/2016. Copies of notesheet of roster file 2017 from (page no. 28 to 106) 79 pages is enclosed herewith.

(B) (i) On the basis of letter dated 11.5.2017 received from Chief Commissioner of Customs, Chennai.

(ii) The details regarding out of turn hearing of the Appeal No. C/40966/2015 may be obtained from CESTAT Chennai.

(iii) The information, if any, may be obtained from CESTAT, Chennai.

(iv) No such criteria is fixed by any Administrative order. Any matter taken for out of turn hearing on the basis of Judicial order. No separate data is maintained regarding this at the O/o Registrar.

(C) 2 copies of correspondence received and sent to CCE, Chennai is forwarded herewith. No communication has been received or sent to M/o Finance, CBEC or the parties in this regard from Registrar office. Copies of directions, orders and decisions regarding out of turn hearing may be obtained from CESTAT, Chennai.

Total 144 Pages

19/6/17
P.A. to Registrar

To
CPIO, CESTAT, New Delhi

F. No. 12-50 **/ CESTAT/CPIO-ND/VPP/2017**
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated:- 24/05/17

ID No. 12-50/17

Subject: Information sought under RTI Act, 2005.

Sir,

1. Please refer to RTI application No. 10468/17 dated 19/05/17 of Shri /Smt. **R.K. Jain** under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

2. Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. 10468/17 dated. 19/05/17 CPIO ID No. 12-50/17 is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before 05/06/17 directly to the applicant and intimate the undersigned within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulated on 23.05.2013.

3. If the information is not with your section or you, please reply from where it may be retrieved, without delay.

4. Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.

(V.P. Pandey)
Central Public Information Officer

Copy to:

1. PA to Resp. Registrar
2. _____
3. _____
4. Shri R. K. Jain, 1512-B, Bhishma Pitamaha Marg, Wazir Nagar, New Delhi-110003

26/5/17

1920/CR/2017 19/05/2017

Application under Section 6 of the Right to Information Act, 2005

ID-12-50/2017

Ref. No. :RTI/P-195/10468/17
Dated : 19-05-2017

To

Shri V.P.Pandey
CPIO & Asst. Registrar
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

Customs Excise & Service Tax Appellate Tribunal
19 MAY 2017
West Block No.-2, R.K. Puram
New Delhi-110066

1915

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide copies of all the notesheets of the File relating to the issue of rosters from 1-10-2016 till the date of providing the information. (B) As per the order No.66/2017 dated 17-5-2017, the Appeal No.C/40966/2015 have been allocated to the Division bench of Ms. Sulekha Beevi and Shri V.Padmanabhan, CESTAT, Chennai on the ground that it involves high stakes. In this respect, please provide the following information : (i) Please provide the details of the information on the basis of which it has come to the notice of the authorities that the case involves high stakes of revenue. (ii) Please provide the information about the criteria on the basis of which the Appeal No.C/40966/2015 has been singled out for hearing out of turn on the ground of high stakes as there are many other high stake cases for the earlier period and corresponding period which are pending. (iii) Please provide the data regarding the high stake cases pending before the Chennai bench of the CESTAT. (iv) Please provide information as to the out of turn listing of high stake cases at all the benches of the CESTAT at various stations from 1-6-2016 till the date of providing the

PA to Resp-Regn

		information and the data on the consideration of which the decision is taken to list high stake cases out of turn. (C) Please provide copies of all correspondence received in relation to the Appeal No.C/40966/2015 from CESTAT Chennai, Ministry of Finance, CBEC including the parties to the appeal and the communications sent from CESTAT Delhi to them. Please also provide copies of all directions, orders and decisions taken for out of turn listing of Appeal No.C/40966/2015. **Note:-Please provide pointwise information/ response for each of above points.**
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 38F 173750 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable.	
7.	As per Section 7 of the RTI Act, 2005 information is to be provided **within 30 days of the Application.**	

Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243

Place : New Delhi
Encl. : as above
Hira/----asn